

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO. 26367/2024

[Arising out of impugned final judgment and order dated 23-09-2024 in WPPIL No. 1811/2022 passed by the High Court of Jharkhand at Ranchi]

THE JHARKHAND VIDHAN SABHA & ORS.

PETITIONER(S)

VERSUS

SHIV SHANKAR SHARMA & ORS.

RESPONDENT(S)

(IA No.254042/2024-EXEMPTION FROM FILING O.T. and IA No.257919/2024-EXEMPTION FROM FILING O.T. and IA No.257918/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Ms. Pragya Baghel, Adv.
Ms. Tulika Mukherjee, AOR
Mr. Anil Kumar, Adv.
Ms. Aparajita Jamwal, Adv.
Mr. Zain A. Khan, Adv.
Mr. Venkat Narayan, Adv.
Mr. Beenu Sharma, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, Sr. Adv.
Ms. Ashmita Bisarya, Adv.
Mr. Shivank S. Singh, Adv.
Mr. Nirmal Kumar Ambastha, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Until further order, there shall be stay of operation of the impugned order passed by the High Court.
3. Tag SLP (Civil) No.25882/2024, along with this matter.

(GEETA AHUJA)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)